

Through Email

No. 4753  
H.P. Forest Department

Dated Una, the 17/7/2023

From:

Deputy Conservator of Forests,  
Una Forest Division, Una.

To

The Consultant (Judicial),  
Hon'ble National Green Tribunal,  
Faridkot House,  
Copernicus Marg, Near India Gate, New Delhi,  
Delhi-110001.

Sub: - Original Application No. 372/2022 titled as Avinash Vidhrohi  
versus State of H.P.

Sir,

It is brought to your kind notice that as per the orders passed by the Hon'ble N.G.T. on dated 16.05.2023 in Original Application No. 372/2022 titled as Avinash Vidhrohi versus State of H.P., the instructions with respect to pruning/lopping of trees in the Rural areas has been issued by the Respondent No. 2 i.e. Pr. Chief Conservator of Forests (HoFF) H.P. Shimla vide letter No. Ft. 1/2018-19 (S) Vol.2 dated 06<sup>th</sup> July, 2023 copy of which is enclosed herewith.

It is, therefore, requested that above instruction may kindly be taken on record please.

Encls: As above.

Deputy Conservator of Forests,  
Una Forest Division, Una (HP).

No. Ft. 1/2018-19 (S) Vol.2  
Forest Department Himachal Pradesh

Dated Shimla-1, the \_\_\_\_\_, 06 JUL 2023

From: Pr. CCF (HoFF) HP Shimla

To: All CCFs/CFs in HP

Subject: Standard operating guidelines for the lopping of trees standing on Govt. land/Forest land OA No. 372/2022 titled as Avinash Vidhrohi Versus State of H.P.

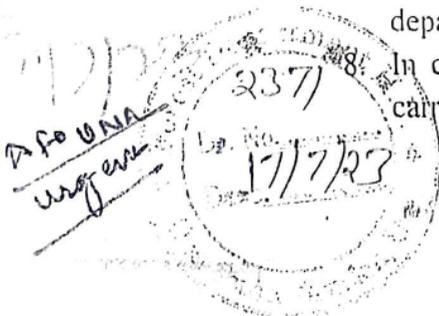
Memo:

In compliance with the orders passed on 16.05.2023 by Hon'ble National Green Tribunal (NGT) in OA No. 372/2022 titles as 'Avinash Vidhrohi Versus State of H.P.', following standard operating procedures are established for lopping of trees from Govt. and Forest land, ensuring sustainable and environmentally responsible practices and to safeguard the interest of local communities, biodiversity and to enhance transparency and accountability in tree lopping operations:-

1. Lopping will be allowed by DFO of the concerned division in case tree is dangerous to life and property.
2. Owner of land/concerned department will apply for the lopping permission from DFO concerned.
3. A team of forest, revenue, concerned department and representative of the Panchayat/Nagar panchayat will inspect the area and submit the report with recommendation of the branches to be lopped.
4. Lopping of trees should not exceed 1/3<sup>rd</sup> of the total branches/crown.
5. Divisional Forest Officer will allow the lopping permission on the basis of the report of the team constituted above.
6. Lopping is to be carried out by the concerned department under the supervision of the concerned forest guard.
7. Lopping material to be either used or auctioned by the concerned department.

In case of auction, the valuation of the material/forest produce is to be carried by the forest department.

Pr. Chief Conservator of Forests (HoFF)  
Himachal Pradesh



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11/07/2023